

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-14/ND/2024

IN THE MATTER OF:

Dr. Firdosh Rohintan Mahuwalla

.....Applicant

Vs.

Cellugen Biotech Private Limited

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Aastha Mathur

For the Respondent :

ORDER

Heard Ld. Counsel on behalf of Financial Creditor. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their reply. However, the reply is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **07.06. 2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**